

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 104**

**CP (IB) No. 231/Chd/Pb/2023**

**IN THE MATTER OF:-**

Supriya Sobti Alias Poonam Sobti

...Petitioner

**Under Section: 94(1), IBC 2016**

**Order delivered on 13.05.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Aalok Jagga, Advocate  
Mr. APS Madaan, Advocate

**For Canara Bank  
(creditor)** : Mr. Harsh Garg, Advocate

**ORDER**

The objections have been stated to be e-filed against the report by the Bank. Let the hard copy of the same be filed during the course of the day. Response thereto, if any, be filed in one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed for arguments on 04.07.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**